

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2502**

TO BE ANSWERED ON THE 06TH AUGUST, 2024/ SHRAVAN 15, 1946 (SAKA)

REVENUE DEPARTMENT OF A&N ISLANDS

2502. SHRI BISHNU PADA RAY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the statutory order/executive order and public notice issued by any authority for stoppage of a statutory functions of SDOs in Revenue Department of A&N Islands under Section 40 of the A&N Islands Land Revenue and Land Reforms Regulation, 1966;

(b) if no order/public notice exists, and the details of cases registered/applications received under the said section from 2020 and as on date, year and district-wise;

(c) the number of cases disposed as per the direction of the court, Year-wise;

(d) the total number of cases pending for disposal, year and district-wise as on date; and

(e) the action proposed to be taken against concerned officials for dereliction of their statutory duty in keeping the matters pending beyond any reasonable time or reason?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) No sir.

(b) to (e) UT Administration has informed that a total number of 1483 cases have been registered/applications received under section 40 of the

Andaman & Nicobar Islands Land Revenue and Land Reforms Regulation, 1966 during the period 2020 to 2024 (till date). Such cases are processed by the UT Administration keeping in mind availability of land, overall development plan of the islands as well as environmental and ecological concerns. Action on such applications is taken by the UT Administration after following due procedure and applying due diligence by the UT Administration as per extant rules.
